

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Appeal No. 42 of 2025 (SZ)**

Thiru. S. Raja,  
S/o. P. Siddappa,  
M/s. Siddeshwara Enterprises,  
Grace Royal Homes,  
No. 45/3, Gobanapalli post and village,  
Hosur taluk,  
Krishnagiri District 629 002  
Ph. 90424 04030  
Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**State Level Environment Impact Assessment Authority (SEIAA),**

Rep. by its Member Secretary,  
No. 327, 9<sup>th</sup> floor, CMRL MetroS,  
Anna Salai, Nandanam,  
Chennai 600 035  
Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)  
Phone No. 044-24359973

**...Respondent**

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Dated at Chennai on this the 22nd Day of June, 2026

COUNSEL FOR 1<sup>st</sup> RESPONDENT



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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Appeal No. 42 of 2025 (SZ)**

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S/O P.Siddappa,  
M/s Siddeshwara Enterprises,  
Grace Royal Homes,  
No. 45/3, Gobanapalli post and village,  
Hosur Taluk,  
Krishnagiri District-629002  
Mob- 9042404030  
Email-Yashwanthrajan.adv@gmail.com

**... Appellant**

**Vs**

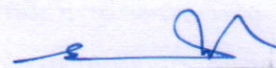
1.State Level Environment Impact Assessment Authority (SEIAA),  
Rep. by its Member Secretary,  
No.327 Metros, 9th Floor, Anna Salai,  
Nandanam, Chennai- 600 035  
Email: seiaamstn@gmail.com  
Phone No. 044-24359973

**... Respondents**

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,  
THE 1<sup>st</sup> RESPONDENT**

I, A.R. Rahul Nadh, I.A.S., aged about 38 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 1<sup>st</sup> Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.



**Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.**

2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the project proponent Thiru. S. Raja, had applied to SEIAA-TN for Grant of Term of Reference for the Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part) Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu vide online application no. SIA/TN/MIN/533272/2025 Dated 09/04/2025. This project is covered under Category "B1" of Item 1(a) "Mining of Minerals" of the Schedule to the EIA Notification, 2006 as amended.
4. It is respectfully submitted that the proposal was placed in the 564<sup>th</sup> meeting of SEAC held on 13.05.2025 and the Project Proponent made a presentation through his consultant during the meeting. Based on the presentation and documents submitted, *"the SEAC noted that the proposed site*
- i) From kml view, the National Highway is located 70m distance (approx.) from the proposed project site and quart located at an elevation of 8 m from the highway level.*
- ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing:*
- a. Physical harm to vehicles and commuters,*
- b. Physical damage to the road infrastructure,*
- c. Legal liabilities for the project developers*
- d. Temporary or permanent disruptions to traffic flow.*
- This risk is unacceptable for an infrastructure element as vital as a highway. Therefore, SEAC after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the Committee decided to close and record the file."*

5. It is respectfully submitted that the proposal was subsequently placed in the 836<sup>th</sup> meeting held on 13.05.2025.

*"The Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to be provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-1 for re-consideration for the above mentioned reasons."*

6. It is respectfully submitted that the proposal was subsequently placed in the 583<sup>rd</sup> meeting held on 30.06.2025.

*"The Committee carefully examined the previous history of the proposal and query raised by the Authority.*

*The Committee is of the view that*


*i. The fly rocks ejected during blasting can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.*

*ii. Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing through the National Highway.*

*iii. The proposed site lies only 70m (approx..) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.*

*iv. Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distances beyond the blast zone, this proximity poses a significant safety hazard.*

*Hence, in the interest of public safety and risk to life against fly rocks during blasting, the Committee decided to re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference."*



**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

7. It is respectfully submitted that the proposal was subsequently placed in the 855<sup>th</sup> meeting held on 18.07.2025. In view of the SEAC recommendation in 583<sup>rd</sup> meeting "*Hence, the Authority decided to close and record the file.*"
8. It is respectfully submitted that the rejection of TOR was on 24/07/2025.
9. It is respectfully submitted that the proponent has submitted a Reconsideration request vide letter dated 29.07.2025.
10. It is respectfully submitted that the proposal was placed in 869<sup>th</sup> meeting of SEIAA held on 11.08.2025 "After detailed discussions the Authority decided to reject the reconsideration request of the project proponent for the same reasons quoted earlier."
11. It is respectfully submitted that the rejection of the reconsideration letter was sent to the proponent on 20.08.2025 vide Letter No. SEIAA-TN/F.No. 12040/2025
12. It is submitted that even though the project satisfies the legal guideline, it is not a mandate to be followed especially in cases where the expert opinion on an individual basis is otherwise. In the present case, the SEAC noted in its 836<sup>th</sup> meeting considered the impact of blasting under "individual geological and operational conditions". The status of the quarry site being a virgin one and the elevation profile were compared and the assessment of risk was done in an objective fashion which compelled the authority to decide against the grant to the project.
13. It is submitted that the claim of the Appellant of having satisfied the legal requirement of 50m is merely a technical one and does not anywhere provide any mechanism against the inherent risks of the project. Further, the SEAC also noted that in the absence of any natural barriers and in the local environmental setting, the risk of impact on the highway is multifold and thus recommend for rejection of the proposal. There is no vested legal right of the Appellant in such a situation to claim for the grant of clearance when the observations have been scientific and rooted with reason. The SEAC and the SEIAA being the expert bodies who have reviewed the

environmental risks have on overall evaluation decided to reject the proposal which is scientific, reasoned and as such the appeal is only for private business interest and deserves to be rejected.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the appeal and pass such orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035. 5/5

Solemnly affirmed in Chennai

On this the 21st day of January 2026

signed his name in my presence

Before me,

*J. Anand* (1/21/2026)  
 (as, law chamber, High Court,  
 Advocate: CHENNAI  
 Madras)

State Expert Appraisal Committee-1 (SEAC-1)

Minutes of 564<sup>th</sup> meeting of the State Expert Appraisal Committee (SEAC) held on 13.05.2025 (Tuesday) at SEAC Conference Hall, 9th Floor, MetroS (CMRL building), Nandanam, Chennai-600035 for Mining Projects.

Confirmation of Earlier Minutes

The minutes of the 563<sup>rd</sup> SEAC meeting held on 12.05.2025 were circulated to the Members in advance. The Committee decided to confirm the minutes.

Agenda No: 564 - 01

(File No: 12040/2025)

Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part) Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja- For Terms of Reference (SIA/TN/MIN/533272/2025 Dated 09/04/2025)

The proposal was placed in this 564<sup>th</sup> meeting of SEAC held on 13.05.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. S. Raja has applied for Terms of Reference for proposed Rough Stone quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part) Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals" of the Schedule to the EIA Notification, 2006 as amended.
3. As per approved mining plan, the lease period is for 10 years, the mining plan is valid for 10 years for total production quantity of 196185 m<sup>3</sup> of Rough stone, annual peak production shall not exceed 38545 m<sup>3</sup> of Rough stone, for an ultimate depth of mining of 36 m (8m AGL + 28m BGL).
4. The Committee noted the following:
  - i. From kml view, the National Highway is located 70m distance (approx.) from the proposed project site and quart located at an elevation of 8 m from the highway level.

- ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing:
- Physical harm to vehicles and commuters,
  - Physical damage to the road infrastructure,
  - Legal liabilities for the project developers
  - Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.



**Committee Recommendation:**

Hence, SEAC, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the Committee decided to close and record the file.

Agenda No: 564 - 02

(File No: 12049/2025)

Proposed Rough Stone Quarry over an extent of 4.09.5 Ha in S.F.Nos. 888(P), 889, 890(P) & 891(P), Achettipalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by Thiru.N.Prasanth- For Terms of Reference (SIA/TN/MIN/533676/2025 Dated 11/04/2025)

The proposal was placed in this 564<sup>th</sup> meeting of SEAC held on 13.05.2025. The details of the project furnished by the proponent are available on the PARIVESH

MEMBER SECRETARY  
SEAC -TN

CHAIRMAN  
SEAC- TN

Committee's Recommendation:

Based on the presentation and documents furnished by the project proponent, SEAC-I decided to recommend the proposal for the grant of Environmental Clearance for the production quantity of 10,000 m<sup>3</sup> of Ordinary Earth quarry & the ultimate depth of mining up to 0.3m BGL, subject to the following conditions and it shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

1. The PP shall ensure that, after the quarrying of ordinary earth from the tank, the excavated area is properly tapered to maintain stability.
2. The PP shall carry out the operation only during the day-light hours with safety precautionary measures being adopted while excavating in the wet/saturated area.
3. As committed by the Project Proponent the CER cost of Rs. 50,000/- and the amount shall be spent for the activities as committed towards Panchayat Union Primary School, Easanthai Village, Chinnasalem Taluk, Kallakurichi District before obtaining CTO from TNPCB.

Agenda No: 583 - 18

(File No:12040/2025)

Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part), Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja - For Terms of Reference (SIA/TN/MIN/533272/2025 Dated 08.04.2025)

The proposal was placed for appraisal in this 583<sup>rd</sup> meeting of SEAC held on 30.06.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC-I noted the following:

1. The project proponent, Thiru. S. Raja has applied for Terms of Reference for the Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part),

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006 as amended.
3. As per approved mining plan, the lease period is for 10 years, the mining plan is valid for 10 years for total production quantity of 1,96,185 m<sup>3</sup> of Rough Stone, 14,960 m<sup>3</sup> of Topsoil and 29,920 m<sup>3</sup> of Weathered Rock and annual peak production shall not exceed 38,545 m<sup>3</sup> of Rough stone for an ultimate depth of mining of 36 m (8 m AGL + 28 m BGL).
4. Earlier, the proposal was placed in the 564<sup>th</sup> meeting of SEAC held on 13.05.2025.

The Committee noted the following:

- i. From kml view, the National Highway is located 70 m distance (approx.) from the proposed project site and quarry located at an elevation of 8 m from the highway level.
- ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing:
  - a. Physical harm to vehicles and commuters,
  - b. Physical damage to the road infrastructure,
  - c. Legal liabilities for the project developers
  - d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.



Hence, SEAC-I, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the Committee decided to close and record the file.

5. Subsequently, the proposal was placed in the 836<sup>th</sup> Authority meeting held on 06.06.2025 & 11.06.2025. The Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to be provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-1 for re-consideration for the above-mentioned reasons.

Based on the above, the proposal was placed in this 583<sup>rd</sup> meeting of SEAC held on 30.06.2025. The Committee carefully examined the previous history of the proposal and query raised by the Authority.

The Committee is of the view that

- i. The fly rocks ejected during blasting can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.
- ii. Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing through the National Highway.

- iii. The proposed site lies only 70m (approx..) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.
- iv. Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distances beyond the blast zone, this proximity poses a significant safety hazard.

**Committee's decision:**

Hence, in the interest of public safety and risk to life against fly rocks during blasting, the Committee decided to re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.

Agenda No: 583 - 19

(File No: 12072/2025)

Proposed Rough Stone & Gravel Quarry lease over an extent of 4.01.5Ha at S.F.No. 78/1B, of Chintalpadi Village, Pappireddypatti Taluk, Dharmapuri District, Tamil Nadu by M/s. Transcrusher- For Environmental Clearance.

(SIA/TN/MIN/534154/2025, Dated: 16/04/2025)

The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. Transcrusher has applied for Environmental Clearance for the Proposed Rough Stone & Gravel Quarry lease over an extent of 4.01.5Ha at S.F.No. 78/1B, of Chintalpadi Village, Pappireddypatti Taluk, Dharmapuri District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. As per the precise area communication, the lease period is 10 years and mining plan period is for 10 years & production should not exceed 7,91,288m<sup>3</sup> of Rough Stone & 97,218m<sup>3</sup> of Gravel. As per the approved mining plan, the annual peak production shall not exceed 1,39,450m<sup>3</sup> of Rough Stone and 33,768m<sup>3</sup> of Gravel for an ultimate depth of 66m BGL.
4. Earlier, the subject was appraised in the 558<sup>th</sup> meeting of SEAC held on

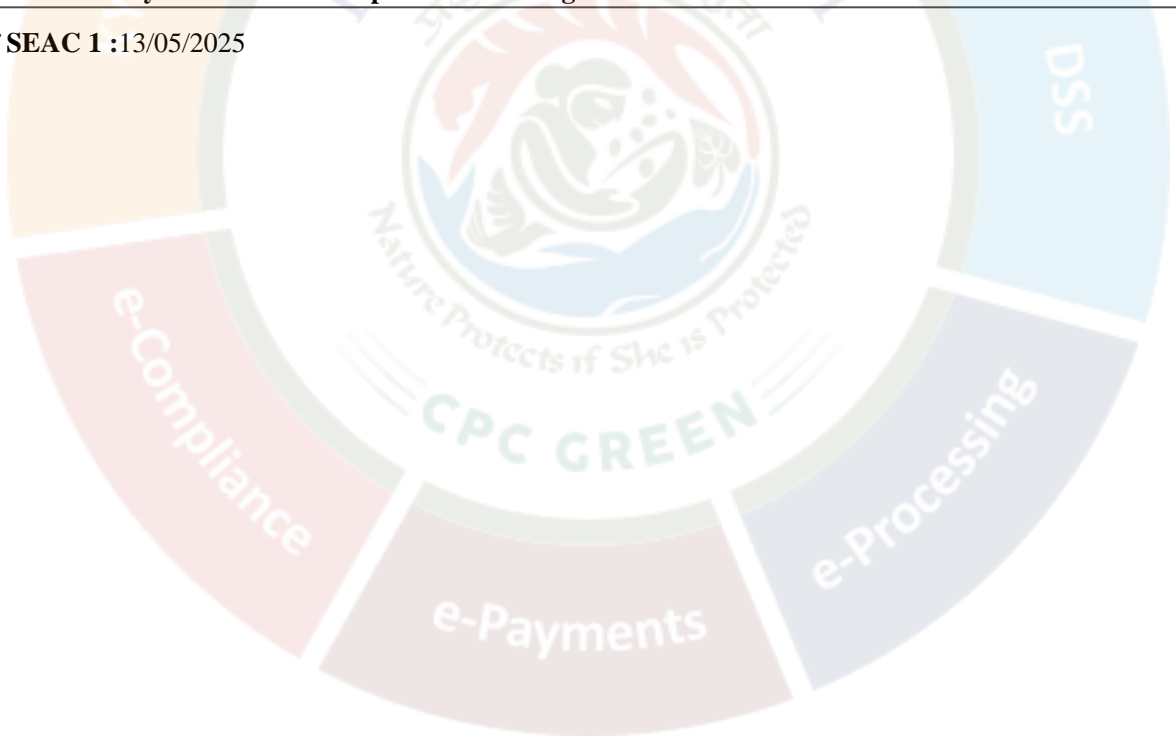
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

### 3.2. Agenda Item No 2:

#### 3.2.1. Details of the proposal

<b>Hosapuram Village Rough Stone Quarry Lease by RAJA located at KRISHNAGIRI,TAMIL NADU</b>			
<b>Proposal For</b>		Fresh ToR	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/TN/MIN/533272/2025	12040	09/04/2025	Mining of minerals (1(a))

#### 3.2.2. Deliberations by the committee in previous meetings

<p><b>Date of SEAC 1 :13/05/2025</b></p> 
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**Deliberations of SEAC 1 :****The SEAC noted the following:**

1. The project proponent, **Thiru. S. Raja** has applied for Terms of Reference for proposed Rough Stone quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part) Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under Category “B1” of Item 1(a) “Mining of Minerals” of the Schedule to the EIA Notification, 2006 as amended.
3. As per approved mining plan, the lease period is for 10 years, the mining plan is valid for 10 years for total production quantity of 196185 m<sup>3</sup> of Rough stone, annual peak production shall not exceed 38545 m<sup>3</sup> of Rough stone, for an ultimate depth of mining of 36 m (8m AGL + 28m BGL).
4. The Committee noted the following:
  - i. From kml view, the National Highway is located 70m distance (approx.) from the proposed project site and quart located at an elevation of 8 m from the highway level.
  - ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing:
    - a. Physical harm to vehicles and commuters,
    - b. Physical damage to the road infrastructure,
    - c. Legal liabilities for the project developers
    - d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.

**Committee Recommendation:**

Hence, SEAC, after detailed discussion decided **not to recommend the grant of Terms of Reference (TOR)** for the above said reasons. Hence, the Committee decided to close and record the file.

**3.2.3. Deliberations by the SEIAA in current meetings**

The Authority noted that the subject was placed in the 564<sup>th</sup> SEAC-I meeting held on 13.05.2025. The Committee noted the following:

- i. From kml view, the National Highway is located 70m distance (approx.) from the proposed project site and quart located at an elevation of 8 m from the highway level.
- ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing:
  - a. Physical harm to vehicles and commuters,
  - b. Physical damage to the road infrastructure,
  - c. Legal liabilities for the project developers
  - d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.

Hence, SEAC, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the Committee decided to close and record the file.

The Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to be provided from any public roads.

However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-1 for re-consideration for the above mentioned reasons.

### 3.2.4. Recommendation of SEIAA

Refer-Back to SEAC for Reconsideration

### 3.3. Agenda Item No 3:

#### 3.3.1. Details of the proposal

M/s. SRC Projects Private Limited, Rough Stone and Gravel Quarry Project by SRC PROJECTS PRIVATE LIMITED located at TIRUVANNAMALAI, TAMIL NADU			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/MIN/534742/2025	12086	21/04/2025	Mining of minerals (1(a))

#### 3.3.2. Deliberations by the committee in previous meetings

**Date of SEAC 1 :**13/05/2025

**Deliberations of SEAC 1 :**

**The SEAC noted the following:**

1. The project proponent, **M/s. SRC Projects Private Limited** has applied for Terms of Reference for the Proposed Rough Stone and Gravel Quarry over an extent of 7.98.7 Ha in S.F. Nos. 208/3B2, 208/4A, 208/4B2, 208/2H, 230/2, 230/3, 230/4, 230/5, 230/6, 230/7, 230/8, 230/9, 230/10A, 230/10B, 230/11, 230/12A, 230/12B, 230/14A, 230/14B, 230/14C, 230/14D, 230/15, 230/16A, 230/16B, 230/18, 230/19, 230/20, 230/22C, 230/24, 230/25, 230/26, 230/27, 230/30, 230/31, 230/33, 230/34, 230/37, 230/38 & 230/39 of Chithathoor Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category “B1” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006 as amended.
3. As per mining plan, the lease period is for 10 years, the mining plan is valid for 10 years. The total production capacity is 50,13,217 Ts of rough stone & 2,55,656 Ts of Gravel and annual peak production shall not exceed 6,01,785 Ts of rough stone & 50,808 Ts of Gravel for an ultimate depth of mining of 86 m BGL.

**Committee Recommendation:**

Based on the presentation and details furnished by the project proponent, SEAC decided to **grant Terms of Reference (TOR) with Public Hearing.**

#### 3.3.3. Deliberations by the SEIAA in current meetings

			<p>expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>16. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign “<i>Ek Ped Ma Ke Naam</i>” and the details of the same shall be uploaded in the MeriLiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>).</p>
17.	<p><b>File No: 12040/2025</b></p> <p>Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part), Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja - For Terms of Reference (SIA/TN/MIN/533272/2025)</p> <p>The Authority noted the following:</p> <ol style="list-style-type: none"> <li>1. Earlier, the proposal was placed in the 564<sup>th</sup> meeting of SEAC held on 13.05.2025. The Committee noted the following: <ol style="list-style-type: none"> <li>i. From kml view, the National Highway is located 70 m distance (approx.) from the proposed project site and quarry located at an elevation of 8 m from the highway level.</li> <li>ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting operation could reach the highway, potentially causing: <ol style="list-style-type: none"> <li>a. Physical harm to vehicles and commuters,</li> <li>b. Physical damage to the road infrastructure,</li> <li>c. Legal liabilities for the project developers</li> <li>d. Temporary or permanent disruptions to traffic flow.</li> </ol> </li> </ol> </li> </ol> <p>This risk is unacceptable for an infrastructure element as vital as a highway.</p>		



MEMBER SECRETARY



MEMBER



CHAIRMAN  
SEIAA-TN



Hence, SEAC-I, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons.

2. Subsequently, the proposal was placed in the 836<sup>th</sup> Authority meeting held on 06.06.2025 & 11.06.2025. The Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to be provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-I for re-consideration for the above-mentioned reasons.
3. Based on the above, the proposal was placed in this 583<sup>rd</sup> meeting of SEAC-I held on 30.06.2025. The Committee carefully examined the previous history of the proposal and query raised by the Authority.

The Committee is of the view that

- i. The fly rocks ejected during blasting can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.
- ii. Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing through the National Highway.

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

	<p>iii. The proposed site lies only 70m (approx..) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.</p> <p>iv. Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distances beyond the blast zone, this proximity poses a significant safety hazard.</p> <p>Hence, in the interest of public safety and risk to life against fly rocks during blasting, the Committee decided to <b>re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.</b></p> <p>In view of the above, the 855<sup>th</sup> Authority, after detailed discussions, also decided to <b>reject the proposal. Hence, the Authority decided to close and record the file.</b></p> <p>Further, any appeal against this rejection shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p>		
18.	<p>Proposed Rough Stone &amp; Gravel Quarry lease over an extent of 4.01.5Ha at S.F.No. 78/1B, of Chintalpadi Village, Pappireddypatti Taluk, Dharmapuri District, Tamil Nadu by M/s. Transcrusher- For Environmental Clearance. (SIA/TN/MIN/534154/2025)</p>	12072	<p>The Authority noted that the subject was placed in the <b>583<sup>rd</sup> meeting of SEAC-1 held on 30.06.2025.</b> The SEAC-I has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC-I and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to <b>grant Environmental Clearance for the quantity of 7,91,288 m<sup>3</sup> of Rough Stone and 97,218m<sup>3</sup> of Gravel up to the depth of 66m BGL as per the approved mining plan and the annual peak production should not exceed 1,39,450 cu.m of rough stone and 33,768 cu.m of Gravel.</b> This is also subject to the conditions imposed by SEAC-I, normal conditions stipulated by MOEF&amp;CC in</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN  
SEIAA-TN

Nadu

ii) Now, the PP has submitted an application in Form-13 vide Application No. SIA/TN/MIN/546498/2025 dated 30/07/2025 requesting Corrigendum in the EC dated 22.07.2025

The Authority, taking into account, the details and documents submitted by the proponent and after detailed deliberations, decided to issue the following corrigendum in the EC dated 22.07.2025.

S.No	EC Corrigendum sought	EC Corrigendum recommended
1.	Page No. 3, Column 14: Depth of Mining is 37m BGL (instead of 30m BGL)	Depth of Mining is 37m BGL
2.	Page No. 3, Column 26, Second line: Up to the Maximum depth of 37m BGL (instead of 30m BGL)	Up to the Maximum depth of 37m BGL

(i) All other conditions mentioned in the issued EC vide EC25C0108TN5510011N dated 22/07/2025 will remain unchanged and unaltered.

15. Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part), Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja – For Reconsideration Request. (SIA/TN/MIN/533272/2025)

12040

The Authority noted the following:

1. Earlier, the proposal was placed in this **583<sup>rd</sup> meeting of SEAC-I held on 30.06.2025**. The Committee was of the view that
  - i. The fly rocks ejected during blasting can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

		<ul style="list-style-type: none"> <li>ii. Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing through the National Highway.</li> <li>iii. The proposed site lies only 70m (approx..) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.</li> <li>iv. Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distances beyond the blast zone, this proximity poses a significant safety hazard.</li> </ul> <ol style="list-style-type: none"> <li>2. The Committee decided to <b>re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.</b></li> <li>3. Subsequently the subject was placed in the 855<sup>th</sup> Authority meeting held on 18.07.2025, after detailed discussions, also decided to <b>reject the proposal. Hence, the Authority decided to close and record the file.</b></li> <li>4. Now the proponent has submitted Reconsideration request vide letter dated 29.07.2025.</li> </ol>
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MEMBER SECRETARY



MEMBER



CHAIRMAN  
SEIAA-TN

		Based on the above, the subject was placed in this 869 <sup>th</sup> meeting of SEIAA held on 11.08.2025. After detailed discussions the Authority decided to <b>reject the reconsideration</b> request of the project proponent for the same reasons quoted earlier.
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**ANNEXURE 'C' – CONSTRUCTION EC**

**Climate Change**

1. The proponent shall adopt strategies to decarbonize the building, reduce carbon footprints and develop strategies for climate proofing and mitigation.
2. The proponent shall adopt strategies to reduce carbon & GHG emissions during operation (operational phase and building materials).
3. The proponent shall adopt methodology to control thermal Environment and other shocks in the building.
4. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
5. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
6. The activities should in no way cause emission and build-up Green House Gases. All actions to be eco-friendly and support sustainable management of the natural resources within and outside the campus premises.
7. The proponent shall ensure that the buildings does not cause any damage to water Environment, air quality and should be carbon neutral building.

**Health**

8. The proponent shall adopt strategies to maintain the health of the inhabitants within and in the vicinity.

**Energy**

9. The proponent shall adopt strategies to reduce electricity demand and consumption.
10. The proponent shall provide provisions for automated energy efficiency.
11. The proponent shall provide provisions for controlled ventilation and lighting systems.
12. The proponent shall provide adequate capacity of DG set (standby) for the proposed STP so as to ensure continuous and efficient operation.

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN



**File No: 12040**  
**Government of India**  
**Ministry of Environment, Forest and Climate**  
**Change**  
**(Issued by the State Environment Impact**  
**Assessment Authority(SEIAA), TAMIL NADU)**



\*\*\*

Dated 24/07/2025



To,

Thiru. S. Raja  
 S/o.Siddappa,M/s. Siddeshwara Enterprises, Grace Royal Homes,Gobanapalli Post & Village,Hosur Taluk,  
 Krishnagiri District, TAMIL NADU - 635110  
 siddapparaja706@gmail.com

**Sub:** Rejection of Terms of Reference (ToR) to the proposed Project under the EIA Notification 2006-and as amended thereof -regarding.

**Sir,**  
 This is in reference to your application submitted to SEIAA-TN vide proposal number SIA/TN/MIN/533272/2025 for Rejection of prior Terms of Reference (ToR) to the project under the provision of the EIA Notification 2006-and as amended thereof.

The particulars of the proposal are as below :

<b>(i) TOR Identification No.</b>	TO25B0108TN5400290N
<b>(ii) File No.</b>	12040
<b>(iii) Clearance Type</b>	Fresh ToR
<b>(iv) Category</b>	B1
<b>(v) Project/Activity Included Schedule No.</b>	1(a) Mining of minerals,1(a) Mining of minerals
<b>(vi) Name of Project</b>	Hosapuram Village Rough Stone Quarry Lease
<b>(vii) Name of Company/Organization</b>	RAJA
<b>(viii) Location of Project (District, State)</b>	KRISHNAGIRI, TAMIL NADU
<b>(ix) Issuing Authority</b>	SEIAA
<b>(x) Applicability of General Conditions</b>	no

**SEIAA REMARKS:**

The Authority noted the following:

1. Earlier, the proposal was placed in the 564<sup>th</sup> meeting of SEAC held on 13.05.2025. The Committee noted the following:
  - i. From kml view, the National Highway is located 70 m distance (approx.) from the proposed project site and quarry located at an elevation of 8 m from the highway level.
  - ii. At a distance of only 70 meters, and elevation of about 8 m, there is a substantial risk that fly rock during blasting

operation could reach the highway, potentially causing:

- a. Physical harm to vehicles and commuters,
- b. Physical damage to the road infrastructure,
- c. Legal liabilities for the project developers
- d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.



Hence, SEAC-I, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons.

1. Subsequently, the proposal was placed in the 836<sup>th</sup> Authority meeting held on 06.06.2025 & 11.06.2025. The Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to be provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-I for re-consideration for the above-mentioned reasons.

2. Based on the above, the proposal was placed in this 583<sup>rd</sup> meeting of SEAC-I held on 30.06.2025. The Committee carefully examined the previous history of the proposal and query raised by the Authority.

The Committee is of the view that

- i. The fly rocks ejected during blasting can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.
- ii. Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing through the National Highway.
- iii. The proposed site lies only 70m (approx..) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.
- iv. Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distances beyond the blast zone, this proximity poses a significant safety hazard.

Hence, in the interest of public safety and risk to life against fly rocks during blasting, the Committee decided to **re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.**

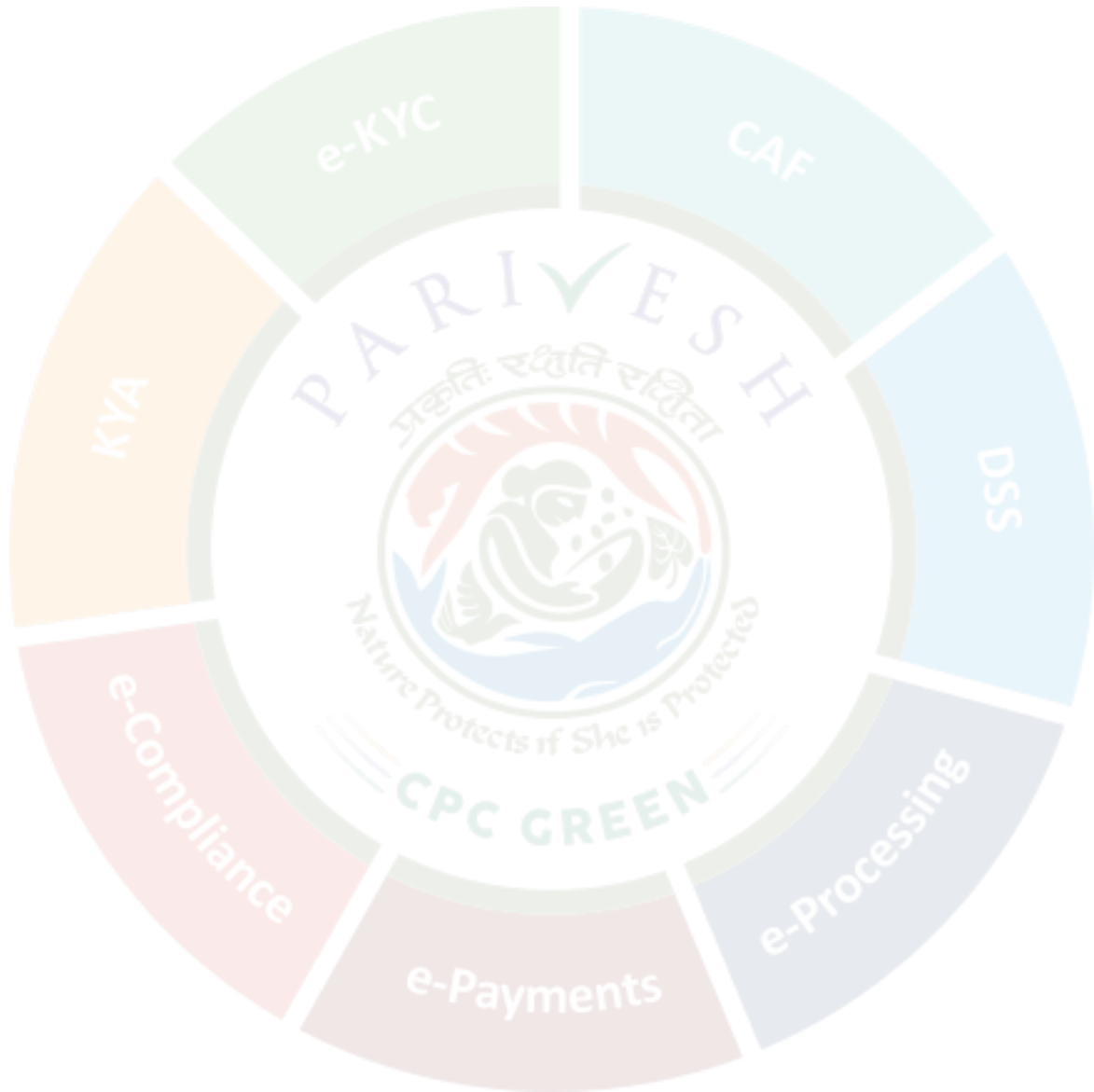
In view of the above, the 855<sup>th</sup> Authority, after detailed discussions, also decided to **reject the proposal. Hence, the Authority decided to close and record the file.**

Further, any appeal against this rejection shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

#### **Additional Terms of Reference**

N/A

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : A R Rahul Nadh IAS  
Member Secretary, SEIAA

Date: 24/07/2025



அனுப்புநர்,

S.ராஜா,  
த/பெ.சித்தப்பா,  
M/s.சித்தேஸ்வரா எண்டர்பிரைசஸ்,  
கிரேஸ் ராயல் ஹோம்ஸ்,  
45/3, கோபனப்பள்ளி கிராமம் (ம)அஞ்சல்,  
ஒசூர் வட்டம்-635 110,  
கிருஷ்ணகிரி மாவட்டம்.  
செல் : 9952464994.

நாள் : 29.07.2025

பெறுநர்,

உயர்திரு.உறுப்பினர் செயலாளர் அவர்கள்,  
தமிழ்நாடு மாநில சுற்றுசூழல் பாதிப்பு  
மதிப்பீட்டு ஆணையம் (SEIAA)  
எண்.327, 9-வது தளம்.  
மெட்ரோ, அண்ணா சாலை,  
நந்தனம், சென்னை-600 035.

மதிப்பிற்குரிய அய்யா,

பொருள் : கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், ஒசுபுரம் கிராம சர்வே எண்.359(Part) 1.50.00 ஹெக்டேர் அரசு புறம்போக்கு நிலத்தில் அமைந்துள்ள கல்குவாரி, சாலை பணிகள் முழுமையடையாத தேசிய நெடுஞ்சாலை 948A STRR சாலைக்கு தெற்கு - கிழக்கு பக்கம் மட்டும் சாலையில் இருந்து சுமார் 70 மீட்டர் தொலைவு, வடக்கு-கிழக்கு பக்கம் 220 மீட்டர் தொலைவு உள்ள குவாரிக்கு (SEIAA - File No.12040) சுற்று சூழல் (EC) அனுமதி நிராகரிக்கப்பட்டு உள்ளதை மறு பரிசீலனை செய்து, சுற்றுசூழல் (EC) அனுமதி வழங்கக் கோரி மேல்முறையீட்டு மனு.

நான் மேற்கண்ட முகவரியில் நிரந்தரமாக வசித்து வருகிறேன். கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், ஒசுபுரம் கிராம சர்வே எண்.359(Part) 1.50.00 ஹெக்டேர் அரசு புறம்போக்கு நிலத்தில் சாதாரண கல்குவாரி அனுமதிக்கு நடைபெற்ற இணையவழி (E.Tender) ஏலத்தில், அதிக ஏலத்தொகையான (Highest Bid amount) ரூ.1,61,37,308/-க்கு எனக்கு ஒதுக்கீடு செய்யப்பட்டு, ஏலத்தொகை முழுவதும் நான் செலுத்திய பிறகு 27.02.2025 அன்று 10 வருடங்களுக்கான குத்தகை உரிமம் வழங்கப்பட்டு, 04.04.2025 அன்று Mining Plan Approval Letter and 500m Radius Cluster Letter வழங்கப்பட்டுள்ளது. 09.04.2025 அன்று சுற்றுசூழல் (EC) அனுமதிக்காக, தமிழ்நாடு மாநில சுற்றுசூழல் பாதிப்பு மதிப்பீட்டு ஆணையத்திற்கு (SEIAA) விண்ணப்பம் செய்ததில், எனது விண்ணப்பம் File

No.12040 ஆக கோப்பிற்கு அனுமதிக்கப்பட்டு, 13.05.2025 ஆம் தேதி SEAC-1 நிபுணர் குழு பரிசீலனையில்,

(i). From kml view, the National Highway is located 70m distance (approx.) from the proposed project sit and quart located at an elevation 8m from the highway level.

(ii). At a distance of only 70 meters, and elevation of about 8m, there is substantial risk that fly rock during blasting operation could reach the highway, potentially causing.

- a. Physical harm to vehicles and commuters,
- b. Physical damage to the road infrastructure.
- c. Legal liabilities for the project developers
- d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.

**Committee Recommendation :**

Hence, SEAC, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the committee decided to close and record the file, என பரிந்துரைக்கப்பட்டு, எனக்கு சாதாரண கல்குவாரி அனுமதி மறுக்கப்பட்டது. அதன் பின்னர் 06.06.2025 அன்று SEIAA-2 Authority noted that as per TNMMC Rules. 1959, a safety distance of 50m is to provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-1 for reconsideration for the above mentioned reasons என அனுப்பப்பட்டு 30.06.2025 அன்று மீண்டும் அதே நிபுணர் குழு முன்னிலையில் மறு பரிசீலனை செய்யப்பட்டதில், Committee's decision :

(i). The fly rocks ejected during blastin can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.

(ii). Even if the TNMMC Rules,1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing thought the National Highway.

(iii). The proposed site lies only 70m (approx.) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.

(iv). Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distance beyond the blast zone, this proximity poses as significant safety hazard.

Hence, in the interest of public safety and risk to life against fly rocks during blasting, the committee decided to re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.

In view of the above, the 855th Authority, after detailed discussions, also decided to reject the proposal, Hence, the Authority decided to close and record the file என நிராகரிக்கப்பட்டுள்ளது. சாலை பணி முழுமையாக முடிவடையாத நிலையில், குவாரிப்பணி தொடங்கப்படாத நிலையில், யூகத்தின் அடிப்படையில் மேற்கண்டவாறு காரணங்கள் தெரிவித்து நிராகரிக்கப்பட்டுள்ளது மிகுந்த அதிர்ச்சியும், மனஉளைச்சலையும் ஏற்படுத்தியுள்ளது.

அரசு நிலத்தில் சாதாரண கல்குவாரி அனுமதி வழங்க, (Tamil Nadu Minor Mineral Concession Rules 1959) மாவட்ட ஆட்சியர் அவர்களின் சுற்றறிக்கையின் பேரில், கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், ஓசபுரம் கிராம புலஎண்.359(Part) விஸ்.1.50.00 ஹெக்டேர் நிலத்தினை, தொடர்புடைய கிராம நிர்வாக அலுவலர், கெலமங்கலம் வருவாய் ஆய்வாளர், தேன்கனிக்கோட்டை துணை வட்டாட்சியர், தேன்கனிக்கோட்டை வட்டாட்சியர், ஓசூர் சார் ஆட்சியர், கிருஷ்ணகிரி மாவட்ட வன உயிரின காப்பாளர், ஆகியோர் புலஎண்.359(Part) விஸ்.1.50.00 ஹெக்டேர் நிலத்தினை நேரில் கள ஆய்வு செய்து, சாதாரண கல்குவாரி நடத்த ஆட்சேபனை இல்லை என கிருஷ்ணகிரி மாவட்ட ஆட்சியருக்கு அறிக்கை சமர்ப்பித்துள்ளனர். பின்னர் Regional Joint Director Geology and Mining Villupuram Region, Deputy Director Geology and Mining, Krishnagiri, Deputy Director Geology and Mining Dharmapuri, Assistant Geologist O/o Assistant Director of Geology and Mining Thiruveallur, Assistant Director Geology and Mining Tirunelveli, Assistant Geologist O/o Assistant Director of Geology and Mining Krishnagiri, Assistant Director Geology and Mining Krishnagiri, ஆகியோர்கள் அடங்கிய குழு, மேற்கண்ட நிலத்தினை நேரில் கள ஆய்வு செய்து, மதிப்பீடு நிர்ணயம் செய்து, கல்குவாரி அனுமதி வழங்க பரிந்துரை செய்துள்ளது.

மேற்கண்ட அரசு அலுவலர்களின் அறிக்கை மற்றும் பரிந்துரைகளை கிருஷ்ணகிரி மாவட்ட ஆட்சியர் அவர்கள் பரிசீலனை செய்து, Tamil Nadu Minor Mineral Concession Rules 1959-ன் படி கல்குவாரி குத்தகை ஏலம் விட அரசிதழில் 16.11.2024 அன்று அறிவிப்பு செய்திருந்தார்.

கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், ஒசுபுரம் புலஎண்.359(Part) விஸ்.1.50.00 ஹெக்டேர் நிலத்தில் சாதாரண கல்குவாரி குத்தகை வழங்க 10 வருட காலத்திற்கு ரூ.1,45,37,308/- நிர்ணயம் செய்து மாவட்ட ஆட்சியரின் அரசிதழில் வரிசை எண்.18-ல் இடம்பெற்றிருந்தது. நான் ஏலத்தில் கலந்து கொள்ள 10 சதவீதம் முன்தொகை மற்றும் விண்ணப்பக்கட்டணம் ரூ.14,58,908/- செலுத்தி, 03.01.2025 ஆம் தேதி E.Tender-ல் கலந்து கொண்டு, அதிக ஏலத்தொகையாக (Highest Bid amount) ரூ.1,61,37,308/-க்கு நான் ஏலம் எடுத்தேன். குத்தகை ஏலத்தொகை முழுவதும் செலுத்திய பிறகு 27.02.2025 அன்று 10 ஆண்டுகளுக்கான குத்தகை உரிமம் வழங்கப்பட்டது. பின்னர் 04.04.2025 அன்று Mining Plan Approval Letter and 500m Radius Cluster Letter வழங்கப்பட்டது. 09.04.2025 அன்று சுற்றுசூழல் (EC) அனுமதிக்காக அனுப்பப்பட்டதில், சாலை பணி முழுமையாக முடிவடையாத நிலையில், குவாரிப்பணி தொடங்கப்படாத நிலையில், யூகத்தின் அடிப்படையில் மேற்கண்டவாறு நிராகரிப்பட்டுள்ளது அதிர்ச்சியையும், மனஉளைச்சலையும் ஏற்படுத்தியுள்ளது.

1). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கிருஷ்ணகிரி மாவட்டம், ஒசுர் வட்டம், கோபனப்பள்ளி சர்வே எண்.220/1 (Part-1) 3.00.00 ஹெக்டேர் அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 90 மீட்டர் தொலைவில் தி/ள். நேச்சுரல் ஸ்டோன்ஸ் என்ற நிறுவனத்திற்கு TOR அனுமதி 22.06.2023-ல் வழங்கி, மக்கள் கருத்துக் கேட்பு கூட்டம் (Public Hearing) முடிந்து, சுற்று சூழல் (EC) அனுமதிக்காக SEIAA அலுவலகத்தில் நிலுவையில் உள்ளது.

2). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கோபனப்பள்ளி சர்வே எண்.220/1 (Part-III)-ல் 3.00.00 ஹெக்டேர் அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 210 மீட்டர் தொலைவில் திரு.ஸ்ரீ கிருஷ் என்ற நிறுவனத்திற்கு TOR அனுமதி 22.06.2023-ல் வழக்கி மக்கள் கருத்துக் கேட்பு கூட்டம் (Public Hearing) முடிந்து, சுற்று சூழல் (EC) அனுமதிக்காக SEIAA அலுவலகத்தில் நிலுவையில் உள்ளது.

3). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கோபனப்பள்ளி சர்வே எண்.381(Part-1)-ல் 1.30.0 ஹெக்டேர் அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 60 மீட்டர் தொலைவில் திரு.ரகு என்பவருக்கு சுற்று சூழல்(EC)அனுமதி 15.05.2024-ல் வழக்கப்பட்டு, 28.10.2024-ல் மாவட்ட ஆட்சியரால் கெலமங்கலம் சார் பதிவுகத்தில் 10 வருடங்களுக்கு பதிவு செய்யப்பட்டு, மாசுக்கட்டுப்பாட்டு வாரியத்தின் 02.12.2024-ல் அனுமதி பெறப்பட்டு, சமீபத்தில் குவாரி பணி தொடங்கப்பட்டுள்ளது.

4). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கோபனப்பள்ளி சர்வே எண்.381(Part-2)-ல் 1.50.0 ஹெக்டேர், அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 120 மீட்டர் தொலைவில் திரு.திவாகர் என்பவருக்கு சுற்று சூழல் (EC) அனுமதி 03.04.2025-ல் வழங்கப்பட்டுள்ளது. மாவட்ட ஆட்சியரால் 16.07.2025 அன்று 10 ஆண்டுகளுக்கு அனுமதி வழங்கப்பட்டு, சார் பதிவு அலுவலகத்தில் பதிவுக்காக நிலுவையில் உள்ளது. மேலும், மாசுக்கட்டுப்பாட்டு வாரிய அனுமதிக்காக நிலுவையில் இருந்து வருகிறது. கல்குவாரி பணிகள் தொடங்கப்படவில்லை.

5). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கோபனப்பள்ளி சர்வே எண்.220/1(Part-2)-ல் 3.00.00 ஹெக்டேர் அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 180 மீட்டர் தொலைவில் திரு.சந்திராரெட்டி நிதின் என்பவருக்கு சுற்று சூழல் (EC) அனுமதி 05.08.2024 வழங்கப்பட்டுள்ளது. கல் அரைக்கும் இயந்திரம் அமைக்கப்படாமல் உள்ளதால், மாவட்ட ஆட்சியரின் அனுமதி, மாசுக்கட்டுப்பாட்டு வாரிய அனுமதிக்கு விண்ணப்பிக்காமல் நிலுவையில் உள்ளது. கல்குவாரி பணிகள் தொடங்கப்படவில்லை.

6). நான் குத்தகை எடுத்துள்ள கல்குவாரிக்கு அருகே சுமார் 1 கி.மீட்டருக்குள், கோபனப்பள்ளி சர்வே எண்.220/1(Part-4)-ல் 3.00.00 ஹெக்டேர் அரசு நிலத்தில், சாலை பணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலையில் இருந்து சுமார் 350 மீட்டர் தொலைவில் திரு.விஜயகுமார் என்பவருக்கு சுற்று சூழல் (EC) அனுமதி 10.01.2024

வழங்கப்பட்டு, மாவட்ட ஆட்சியரால் 20.05.2024 அன்று முதல் 10 ஆண்டுகளுக்கு அனுமதி வழங்கப்பட்டு, மாசுகட்டுப்பாட்டு வாரியத்தின் அனுமதி வழங்கப்பட்டு, கல்குவாரி பணிகள் தொடர்ந்து நடைபெற்று வருகிறது.

இந்நிலையில், சாலைபணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலை, எனக்கு வழங்கப்பட்டுள்ள குவாரிக்கு கிழக்கு - மேற்காக அமைந்துள்ளது. எனது குவாரி நிலம் வடக்கு-தெற்காக அமைந்துள்ளது. தெற்கு - கிழக்கு பக்கம் மட்டும் சாலையில் இருந்து 70 மீட்டர் தொலைவு உள்ளது. வடக்கு-கிழக்கு பக்கம் 220 மீட்டர் தொலைவு உள்ளது. புவியியல் மற்றும் சுரங்கத்துறை (கனிமம்), Tamil Nadu Minor Mineral Concession Rulas 1959-ன் படி எந்த வகையான பொது சாலையாக இருப்பினும் (Any Public Road) 50 மீட்டர் தொலைவில் கல்குவாரி நடத்த அனுமதி வழங்க நிர்ணயித்துள்ளது. எனது குவாரிக்கு சுற்றுசூழல் (EC) அனுமதி மறுக்கப்பட்டுள்ளது விதிமுறைக்கு புறம்பான செயலாகும்.

மேலும், சாலைபணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலை, சாலை பணிக்காக கர்நாடகா தமிழக எல்லை தேவீரப்பள்ளி முதல் எஸ்.முதுகானப்பள்ளி ஒசூர் வட்டம், தமிழ்நாடு வரை (Phase- III) சாலைக்கு 35 கி.மீட்டர் நிலத்திற்கு மட்டும் 10.02.2022 அன்று Montecarlo, Belakondapalli Highway (P) Ltd., நிறுவனத்திற்கு டெண்டர் ஒதுக்கப்பட்டு சாலை பணி முடிக்கப்பட வேண்டிய தேதி நிர்ணயிக்கப்படவில்லை

இதன் தொடர் சாலை பணிக்கு (Phase-I) (79 km,) (Phase- II, 65.250 km) நிலஎடுப்பு பணி இன்னும் முழுமையாக முடிக்கப்படவில்லை. 948A STRR தேசிய நெடுஞ்சாலை Phase-II சாலை கர்நாடகா மாநிலம், ஆனேக்கல் வட்டம், பன்னர்கட்டா தேசிய பூங்கா (National Park) வழியாக செல்கிறது. இதனால் இணைப்பு சாலை பணிக்கு நிலஎடுப்பு செய்யப்படாமல் நிலுவையில் உள்ளது.

நிலஎடுப்பு பணி முடிக்கப்பட்டு, சாலை பணி முழுவதும் முடிவடைந்து, மக்கள் பயன்பாட்டிற்கு வர பல வருடங்கள் ஆகும் நிலை உள்ளது. இதனை கருத்தில் கொள்ளாமல், சாலை பணி முழுமையாக முடிவடையாத 948A STRR தேசிய நெடுஞ்சாலையை காரணம் காட்டி, சாலையின் ஒரு பக்கம் மட்டும் சுமார் 70 மீட்டர் தொலைவு உள்ள குவாரிக்கு சுற்று சூழல் (EC) அனுமதி மறுக்கப்பட்டுள்ளது எனக்கு இழைக்கப்பட்டுள்ள அநீதியாகும்.

மேலும், எனக்கு புவியியல் மற்றும் சுரங்கத்துறையால் கல்குவாரி குத்தகை அனுமதிக்கு அதிக ஏலத்தொகையான (Highest Bid amount) ரூ.1,61,37,308/-யை செலுத்த வீட்டு கடன் பெற்றுள்ளேன். தற்போது கல்குவாரி நடத்த தேவையான கல் அரைக்கும் இயந்திரம் (Crushing Machine) க்கு முன்தொகை செலுத்தி, வங்கி கடனுக்கு விண்ணப்பம் செய்து, அனுமதி வழங்கப்பட்டுள்ளது. மேற்கண்ட தொகையை நான் வட்டிக்கு கடன் வாங்கியும், நண்பர்கள், உறவினர்களிடம் கடன் பெற்றும் கட்டியுள்ளேன். எனக்கு சுற்றுசூழல் (EC) அனுமதி நிராகரிக்கப்பட்டுள்ளதால், குவாரி தொழில் செய்யமுடியாமல் கடனை திருப்பி செலுத்த முடியாமலும், கடனுக்கு வட்டி கட்ட முடியாமலும் பெருத்த நஷ்டம் ஏற்பட்டுள்ளது. மேலும் எனது வாழ்வாதாரம் பாதிக்கப்பட்டு, தற்கொலை செய்துக் கொள்ளும் மனநிலைக்கு தள்ளப்பட்டுள்ளேன்.

ஆகவே, எனது மேல்முறையீட்டு மனுவினை மறுபரிசீலனை செய்து, சாலைபணி முழுமையடையாத 948A STRR தேசிய நெடுஞ்சாலைக்கு ஒரு பக்கம் மட்டும் சுமார் 70 மீட்டர் தொலைவு உள்ள பகுதியினை நேரில் ஆய்வு செய்து, இப்பகுதியில் கூடுதலாக இடைவெளி விட்டு குவாரி பணி செய்ய எனக்கு அனுமதி வழங்குமாறும், அதற்காக SEIAA விதிக்கும் நிபந்தனைகளை ஏற்றுக் கொள்ள தயாராக உள்ளேன் என்பதையும் இதன் மூலம் பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

தங்கள் உண்மையுள்ள

S. @ 29/7/25

### இணைப்பு :

1. ஓசபுரம் கிராம சர்வே எண்.359(Part) 1.50.00 ஹெக்டேர் நிலத்தின் (கனிம வளத்துறையால் வழங்கப்பட்டுள்ள) புல வரைபடம் நகல்.
2. பொது தகவல் அலுவலர்/தனி மாவட்ட வருவாய் அலுவலர், (948A STRR தேசிய நெடுஞ்சாலை) அவர்களின் தகவல் கடிதம் நகல்
3. தேசிய நெடுஞ்சாலை ஆணையரக பொது தகவல் அலுவலரின் கடிதம் நகல்கள்.
4. Google வரைபடம்.

**From,**

S. Raja,  
S/o. Siddappa,  
M/s. Siddeswara Enterprises,  
Grace Royal Homes,  
45/3, Gopanapalli Village & Post,  
Hosur Taluk - 635 110,  
Krishnagiri District.  
Cell: 9952464994.

**Date: 29.07.2025****To,**

The Honorable Member Secretary,  
Tamil Nadu State Environmental Impact  
Assessment Authority (SEIAA),  
No. 327, 9th Floor,  
Metro, Anna Salai,  
Nandanam, Chennai - 600 035.

**Respected Sir,**

**Subject:** Appeal petition requesting reconsideration of the rejection of Environmental Clearance (EC) and to grant Environmental Clearance (EC) for the quarry located in Krishnagiri District, Denkanikottai Taluk, Hosur Village, Survey No. 359 (Part), covering 1.50.00 Hectares of Government Poramboke land, which is situated approximately 70 meters South-East of the National Highway 948A STRR road and 220 meters North-East of the quarry (SEIAA - File No. 12040).

I am a permanent resident at the above-mentioned address. In the online (E-Tender) auction held for the grant of ordinary stone quarrying permission in 1.50.00 Hectares of Government Poramboke land in Survey No. 359 (Part), Hosur Village, Denkanikottai Taluk, Krishnagiri District, I was allotted the site for the highest bid amount of Rs. 1,61,37,308/-. After I paid the full auction amount, a 10-year lease right was granted on 27.02.2025. Subsequently, the Mining Plan Approval Letter and 500m Radius Cluster Letter were issued on 04.04.2025. When an application was submitted to the Tamil Nadu State Environmental Impact Assessment Authority (SEIAA) on 09.04.2025 for Environmental Clearance (EC), my application File...

Approved for filing as No. 12040, and during the SEAC expert committee review on 13.05.2025,

- (i). From kml view, the National Highway is located 70m distance (approx.) from the proposed project sit and quart located at an elevation 8m from the highway level.
- (ii). At a distance of only 70 meters, and elevation of about 8m, there is substantial risk that fly rock during blasting operation could reach the highway, potentially causing:
  - a. Physical harm to vehicles and commuters,
  - b. Physical damage to the road infrastructure.
  - c. Legal liabilities for the project developers
  - d. Temporary or permanent disruptions to traffic flow.

This risk is unacceptable for an infrastructure element as vital as a highway.

**Committee Recommendation :**

Hence, SEAC, after detailed discussion decided not to recommend the grant of Terms of Reference (TOR) for the above said reasons. Hence, the committee decided to close and record the file, and accordingly, the application for ordinary stone quarry permission was rejected. Subsequently, on 06.06.2025, the SEIAA-2 Authority noted that as per TNMMC Rules, 1959, a safety distance of 50m is to provided from any public roads. However, it was observed from SEAC minutes that the proposed site is at a distance of 70m from the road/highway. Hence, the Authority decided to refer back the proposal to SEAC-1 for reconsideration for the above mentioned reasons, and when it was reconsidered in the presence of the same expert committee on 30.06.2025, the Committee's decision :

- (i). The fly rocks ejected during blastin can travel distances well beyond 100m under certain geological and operational conditions, especially in the absence of adequate natural and artificial barriers. Moreover, this proposed quarry is fresh on a virgin hillock of elevated terrain.
- (ii). Even if the TNMMC Rules, 1959 permits a safety distance of 50m from any public roads, this individual proposal can still be exempted considering the safety of the public passing thought the National Highway.

- (iii). The proposed site lies only 70m (approx.) from the NH and blasting operations pose a well-documented risk of fly rock up to or beyond 400m as per DGMS Circular No.2 of 2003.
- (iv). Given the inherent risks associated with blasting operations, particularly the potential of fly rock to travel unpredictable distance beyond the blast zone, this proximity poses as significant safety hazard.

Hence, in the interest of public safety and risk to life against fly rocks during blasting, the committee decided to re-iterate the earlier decision of not recommending this proposal for grant of Terms of Reference.

In view of the above, the 855th Authority, after detailed discussions, also decided to reject the proposal. Hence, the Authority decided to close and record the file as rejected. The rejection based on the assumption that the road work is not fully completed and the quarry work has not started, citing the above reasons, has caused great shock and mental agony.

To grant permission for an ordinary stone quarry on government land, based on the circular of the District Collector (Tamil Nadu Minor Mineral Concession Rules 1959), in Krishnagiri District, Denkanikottai Taluk, Hosur Village, Survey No. 359 (Part), measuring 1.50.00 hectares, the relevant Village Administrative Officer, Kelamangalam Revenue Inspector, Denkanikottai Deputy Tahsildar, Denkanikottai Tahsildar, Hosur Sub-Collector, and Krishnagiri District Forest Wildlife Warden, for Survey No. 359 (Part) measuring 1.50.00 hectares, conducted a field inspection and submitted a report to the Krishnagiri District Collector stating that there is no objection to conducting an ordinary stone quarry. Subsequently, a committee comprising the Regional Joint Director of Geology and Mining, Villupuram Region; Deputy Director of Geology and Mining, Krishnagiri; Deputy Director of Geology and Mining, Dharmapuri; Assistant Geologist O/o Assistant Director of Geology and Mining, Thiruvallur; Assistant Director of Geology and Mining, Tirunelveli; Assistant Geologist O/o Assistant Director of Geology and Mining, Krishnagiri; and Assistant Director of Geology and Mining, Krishnagiri, conducted a field inspection of the said land, performed an assessment, and recommended granting permission for the stone quarry.

The District Collector issued an order under the Tamil Nadu Minor Mineral Concession Rules, 1959, as informed by the Revenue Divisional Officer, Kulithalai, on 16.11.2024, regarding an application submitted by the petitioner. In the order, it is stated that in the survey number mentioned as 359 (Part), located in Keerankudi Village, Thogamalai Taluk, Karur District, an e-tender was conducted for quarrying rough stone. The highest bid amount was Rs. 1,61,37,308/-, and the successful bidder was confirmed on 27.02.2025. Subsequently, Mining Plan Approval Letter and 500m Radius Cluster Letter were issued on 04.04.2025 and 09.04.2025, respectively. Since the area is near the eastern side of the soil road, the quarry operation was objected to by the residents of the surrounding villages, and the matter reached the government.

1). Based on the petition filed by the above-mentioned residents, the Department examined the matter and found that the quarry site in Survey No. 220/1 (Part-1), measuring 3.00.00 hectares, situated at Keeranur Village, Kulithalai Taluk, lies on the western side of the 948A STRR alignment, at a distance of 90 meters from the road. The proposal had already obtained TOR approval on 22.06.2023, and Environmental Clearance (EC) was not yet issued by SEIAA.

2). Based on the petition filed by the same residents, another quarry site in Survey No. 220/1 (Part-III), measuring 3.00.00 hectares, situated at Keeranur Village, Kulithalai Taluk, is located on the western side of the 948A STRR alignment, at a distance of 210 meters from the road. This proposal had also received TOR approval on 22.06.2023, and Environmental Clearance (EC) was not yet issued by SEIAA.

3). In the quarry site in Survey No. 381 (Part-1), measuring 1.30.00 hectares, located at Keerankudi Village, Kulithalai Taluk, the site lies on the eastern side of the 948A STRR alignment, at a distance of 60 meters from the road. Environmental Clearance (EC) was issued on 15.05.2024, and later, on 28.10.2024, a 10-year lease agreement was executed. Subsequently, on 02.12.2024, in connection with the quarry lease, the State Appellate Authority made the order.

4). In the quarry site in Survey No. 381 (Part-2), measuring 1.50.00 hectares, located at Keerankudi Village, Kulithalai Taluk, the site lies on the eastern side of the 948A STRR alignment, at a distance of 120 meters from the road. Environmental Clearance (EC) was issued on 03.04.2025. However, by order dated 16.07.2025, the quarry lease was revoked, and the Environmental Clearance granted by SEIAA was quashed by the Hon'ble High Court, Madras Bench.

5). In the quarry site in Survey No. 220/1 (Part-2), measuring 3.00.00 hectares, situated at Keeranur Village, Kulithalai Taluk, the site lies on the western side of the 948A STRR alignment, at a distance of 180 meters from the road. Environmental Clearance (EC) was issued on 05.08.2024. However, the lease was objected to by the local residents, and the Tamil Nadu Minor Mineral Concession Rules, 1959,

under the rule relating to quarry operations in any public road within 50 meters, the quarry lease was revoked by the authority, and the environmental clearance was cancelled.

6). In the quarry site in Survey No. 220/1 (Part-4), measuring 3.00.00 hectares, located at Keeranur Village, Kulithalai Taluk, the site lies on the western side of the 948A STRR alignment, at a distance of 350 meters from the road. Environmental Clearance (EC) was issued on 10.01.2024 and later, on 20.05.2024, a 10-year quarry lease was granted. Subsequently, the quarry lease was cancelled by the authority.

In the above, the quarry site located on the western side of the 948A STRR alignment, in a distance of 70 meters from the road, was considered a public road for the purpose of the Tamil Nadu Minor Mineral Concession Rules, 1959, under the general interpretation of "Any Public Road" within 50 meters. Based on this, the quarry lease and the environmental clearance were both cancelled.

Further, the 948A STRR alignment in Keeranur Village, Kulithalai Taluk, Karur District, was first determined under the Phase-III road project for a length of 35 km, and on 10.02.2022, the work was awarded to Montecarlo Belakondapalli Highway (P) Ltd. for the road widening project.

From there, the road development phases were carried out as follows: Phase-I (79 km), Phase-II (65.250 km), and the remaining road sections. The Phase-II road alignment of the 948A STRR passes near the National Park area on the eastern side of the road. Therefore, quarry operations were not permitted in that stretch.

Accordingly, the quarry site situated on the western side of the 948A STRR alignment was treated as falling within the road-protection zone, and the quarry operation was objected to by the public. It was also stated that the quarry site located on the eastern side, at a distance of 70 meters from the road, is not covered by the restriction under the Environmental Clearance issued earlier.

Krishnagiri District,  
Denkanikottai Taluk,  
Hosapuram Village,

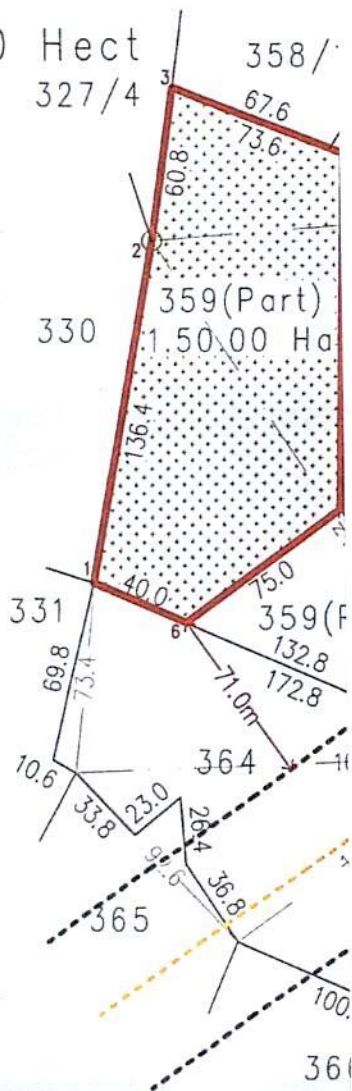
DENK.

Survey No.359

Extent = 3.03.50 Hect

Classification: 327/4

UAW-Tharisu

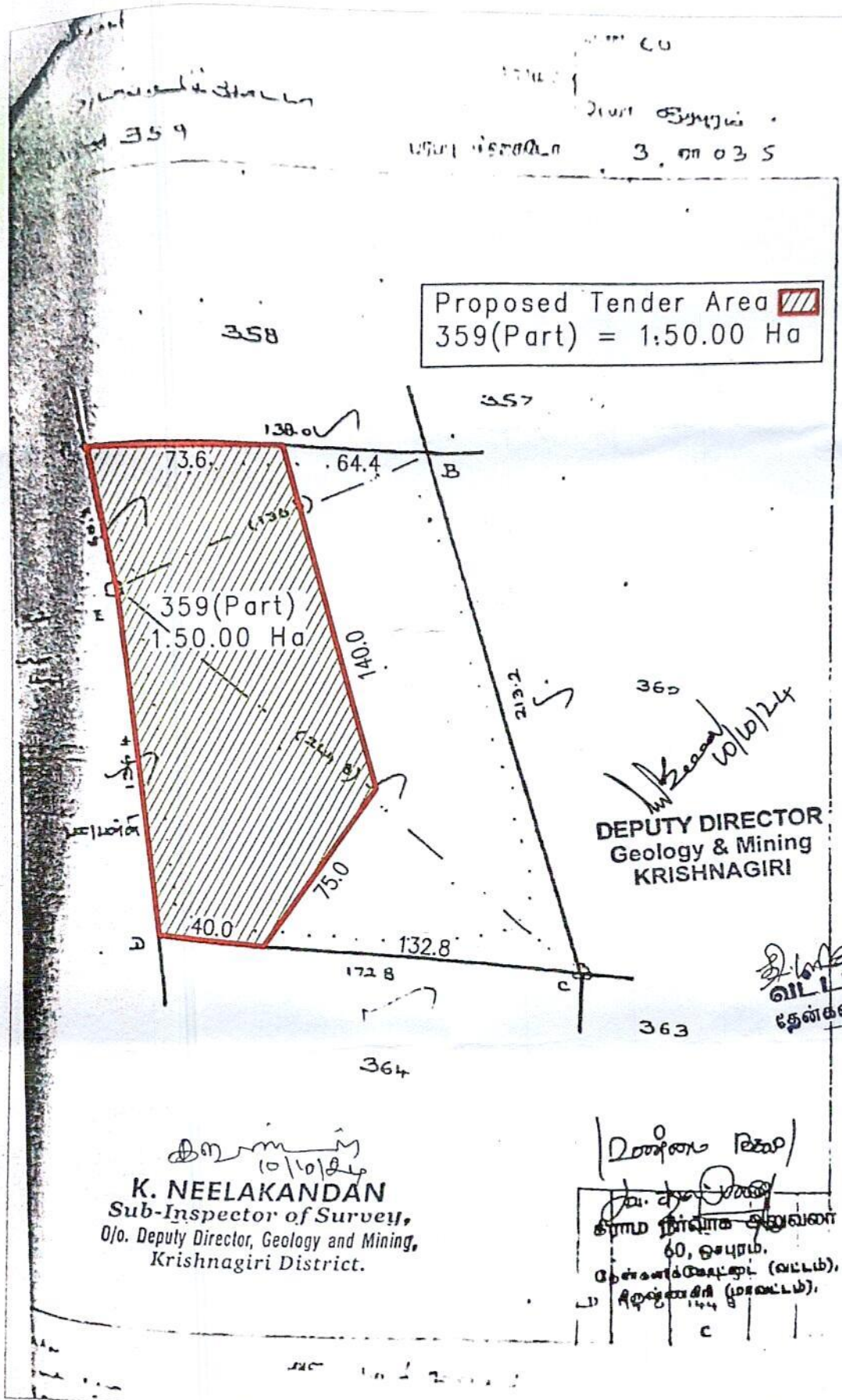


*[Signature]*  
SILVIA  
செவ்வியா

*[Signature]*  
**K. NEELAKANDAN**  
Sub-Inspector of Survey,  
O/o. Deputy Director, Geology and Mining,  
Krishnagiri District.

Remarks:  
All Dimension in meters

20



Proposed Tender Area ▨  
 359(Part) = 1:50.00 Ha

*[Signature]*  
 10/10/24  
 DEPUTY DIRECTOR  
 Geology & Mining  
 KRISHNAGIRI

*[Signature]*  
 வி. பி. சுவாமி  
 தேன்கனிக்கோட்டை

*[Signature]*  
 10/10/24  
**K. NEELAKANDAN**  
 Sub-Inspector of Survey,  
 O/o. Deputy Director, Geology and Mining,  
 Krishnagiri District.

*[Signature]*  
 காம நிர்வாக அலுவலர்  
 60, குடியம்.  
 தேன்கனிக்கோட்டை (வட்டம்),  
 அருள்முகி (மாவட்டம்).  
 10/10/24

அனுப்புநர்:  
திருமதி. காமாட்சி, M.Sc., M.Phil.,  
பொது தகவல் அலுவலர் / தனி மாவட்ட வருவாய்  
அலுவலரின் (நி.எ) நேர்முக உதவியாளர்,  
அருள் வஜ்ரம் காம்பளக்ஸ்,  
20/1, பிரகாஷ் நகர்,  
2வது கிராஸ், தின்னூர்,  
தேன்கணிக்கோட்டை ரோடு, ஓசூர்.

பெறுநர்:  
திரு. முருகன் த/பெ. கோவிந்தன்,  
க.எண். 374, சந்தாரப்பட்டி,  
நெக்குந்தி, கிராமம்,  
பண்டஅள்ளி அஞ்சல்,  
நல்லம்பள்ளி வட்டம்,  
தர்மபுரி மாவட்டம் - 635 803,  
செல்: 9626256006.

ந.க. எண்: 498/2025 (L3)

நாள்: 06.2025

பொருள்: தகவல் அறியும் உரிமைச்சட்டம் 2005 பிரிவு 6(1)-ன் கீழ் தகவல் வழங்கக் கோரி மனு நாள்: 21.05.2025.

	கோரிய விவரம்	பதில்
1	தேசிய நெடுஞ்சாலை எண். 948 ஏ STRR சாலை கர்நாடகா மாநிலத்தில் இருந்து தமிழ்நாடு மாநிலம், தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் வழியாக கர்நாடகா மாநிலச் சாலையில் இணைக்கும் பணிக்காக சாலை பணி செய்ய டென்டர் எடுத்துள்ள நிறுவனத்தின் பெயர், முகவரி குறித்த விவரத்தை தகவலாக வழங்கவும்.	K.M. 142-086 முதல் K.M. 179-969 வரை M/s. Montecarlo, Belakondapalli Highway Private Limited, Thorapalli Agraharam Post, Hosur Taluk, Pin - 635 109. K.M. 134-942 முதல் K.M. 142-086 வரை டென்டர் இன்னும் முடிவு செய்யப்படவில்லை.
2	தேசிய நெடுஞ்சாலை எண்: 948ஏ STRR சாலை கர்நாடகா மாநிலத்தில் இருந்து தமிழ்நாடு மாநிலம், தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் வழியாக கர்நாடகா மாநிலச் சாலையில் இணைக்கும் பணிக்காக சாலை பணி செய்ய டென்டர் விடப்பட்டுள்ள தேதி விவரத்தையும், தேசிய நெடுஞ்சாலை எண். 948ஏ STRR சாலை பணி முடிக்கப்பட வேண்டிய தேதி விவரத்தையும் தகவலாக வழங்கவும்.	K.M. 142-086 முதல் K.M. 179-969 வரை } டென்டர் தேதி 10.02.2022 சாலை பணி முடிக்கப்பட வேண்டிய தேதி நிர்ணயிக்கப்படவில்லை.
3	தேசிய நெடுஞ்சாலை எண். 948 ஏ STRR சாலை கர்நாடகா மாநிலத்தில் இருந்து தமிழ்நாடு மாநிலம், தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் வழியாக கர்நாடகா மாநிலச் சாலையில் இணைக்கும் பணிக்காக சாலைக்காக தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் பகுதிகளில் நில எடுப்பு பணி முடிக்கப்பட்டுள்ளதா என்ற விவரத்தை தகவலாக வழங்கவும்	நில எடுப்பு பணி இன்னும் முழுமையாக முடிக்கப்படவில்லை.

4	<p>தேசிய நெடுஞ்சாலை எண்: 948ஏ STRR சாலை கர்நாடகா மாநிலத்தில் இருந்து தமிழ்நாடு மாநிலம், தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் வழியாக கர்நாடகா மாநிலச் சாலையில் இணைக்கும் பணிக்காக சாலை பணி செய்ய தனியார் பட்டா நிலத்தில் நில எடுப்பு செய்துள்ள நில உரிமையாளர்கள் சாலையை பயன்படுத்த சுங்கவரி (Toll Free) கட்டணம் இலவசமாக வழங்கப்படுகிறதா என்ற விவரத்தை தகவலாக வழங்கவும்.</p>	<p>இப்பொருள் தொடர்பான கோப்புகள் இவ்வலுவலகத்தில் பராமரிக்கப்படுவதில்லை.</p>
5	<p>தேசிய நெடுஞ்சாலை எண்: 948ஏ STRR சாலை கர்நாடகா மாநிலத்தில் இருந்து தமிழ்நாடு மாநிலம், தேன்கணிக்கோட்டை வட்டம், ஓசூர் வட்டம் வழியாக கர்நாடகா மாநிலச் சாலையில் இணைக்கும் தேசிய நெடுஞ்சாலை முழுவதற்கும் அணுகு சாலை அமைக்கப்படுகிறதா என்ற விவரத்தை தகவலாக வழங்கவும்.</p>	<p>தேவையான இடங்களில் அணுகு சாலை அமைக்கப்பட்டுள்ளது.</p>

பொது தகவல் அலுவலர் /  
தனி மாவட்ட வருவாய் அலுவலரின் (நி.எ)  
948A, STRR, ஓசூர்.

16.6.25

This is a Tamil RTI (Right to Information) response letter from the Public Information Officer regarding queries on National Highway No. 948A STRR road project connecting Karnataka and Tamil Nadu via Thengkanikottai and Hosur taluks.

**Sender Details**

From:

Mrs. Kamatchi, M.Sc., M.Phil.,  
Public Information Officer / Personal Assistant to the Special District Revenue Officer (NH),  
Arul Vajram Complex,  
20/1, Prakash Nagar,  
2nd Cross, Thinnur,  
Thengkanikottai Road, Hosur.

**Recipient Details**

To:

Mr. Murugan S/o Govindan,  
S. No. 374, Chandarpatti,  
Nekundi Village,  
Pandalam Post,  
Nallampalli Block,  
Krishnagiri - 635 803,  
Phone: 9626256006.

**Reference and Date**

Ref No: 498/2025 (L3)

Date: 06.2025

Subject: Providing information under Section 6(1) of the Right to Information Act 2005 in response to application dated 21.05.2025.

**Response Table 1**

Serial No.	Requested Details	Response
1	Details of the company name and address that has taken the tender for road works for National Highway No. 948A STRR road from Karnataka state through Tamil Nadu state, Thengkanikottai taluk, Hosur taluk to connect with Karnataka state road.	From K.M. 142-086 to K.M. 179-969: M/s. Montecarlo, Belakondapalli Highway Private Limited, Thorapalli Agraharam Post, Hosur Taluk, Pin-635 109. From K.M. 134-942 to K.M. 142-086, tender not yet finalized.
2	Date on which tender was issued for road works for National Highway No. 948A STRR road from Karnataka state through Tamil Nadu state, Thengkanikottai taluk, Hosur taluk to connect with Karnataka state road, and the date	From K.M. 142-086 to K.M. 179-969, tender date 10.02.2022; date for road work completion not yet determined.

<b>Serial No.</b>	<b>Requested Details</b>	<b>Response</b>
	by which National Highway No. 948A STRR road work should be completed.	
3	Whether land acquisition work has been completed in Thengkanikottai taluk and Hosur taluk areas for the road works of National Highway No. 948A STRR road from Karnataka state through Tamil Nadu state, Thengkanikottai taluk, Hosur taluk to connect with Karnataka state road.	Land acquisition work not yet fully completed.

**Response Table 2**

<b>Serial No.</b>	<b>Requested Details</b>	<b>Response</b>
4	Whether toll-free usage is provided without toll charges to landowners whose private patta land has been acquired for road works on National Highway No. 948A STRR road from Karnataka state through Tamil Nadu state, Thengkanikottai taluk, Hosur taluk to connect with Karnataka state road.	Files related to this matter are not maintained in this office.
5	Whether access roads are being constructed for the entire National Highway No. 948A STRR road from Karnataka state through Tamil Nadu state, Thengkanikottai taluk, Hosur taluk to connect with Karnataka state road.	Access roads have been constructed in necessary places.

**Signature**

Public Information Officer /  
 Personal Assistant to the Special District Revenue Officer (NH)  
 948A, STRR, Hosur.  
 16.6.25



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण National Highways Authority of India

(सड़क परिवहन और राजमार्ग मंत्रालय)

(Ministry of Road Transport & Highways)

परियोजना कार्यान्वयन इकाई - बेंगलूरु (एक्सप्रेसवे)

Project Implementation Unit - Bengaluru (Expressway)

# 84/11, उत्तरहल्ली मेन रोड, केंगेरी, बेंगलूरु - 560 060.

# 84/11, Uttarahalli Main Road, Kengeri, Bengaluru - 560 060.

NHAI/PIU-BNG(EXP)/RTI-PIO/2025/541



25.06.2025

To

Shri Raja S  
Gopanapalli ,Grace Royal Homes,  
Krishnagiri District  
Hosur Taluk,  
Tamilnadu, Pin:635110

Sub: Reply to the information sought under RTI Act, 2005 - Reg

Ref: Your online RTI application no. NHAIN/R/E/25/03742 dated 13.06.2025 received in this office on 24.06.2025

Sir,

This has reference to your RTI application no. NHAIN/R/E/25/03742 dated 13.06.2025 received in this office on 24.06.2025 wherein certain information sought under RTI Act, 2005.

Accordingly, the information pertaining to PIU, Bangalore (Expressway) is given as under:

Sl. No.	Information requested	Reply
1	<p>Iam Requesting Details for Construction of STRR 948A Phase-1 Obalapura(Nelamangala Taluk) to Kunigal(Ramanagar Taluk),Which Company Tender Taken if Tender Not given what is the Resaon for that and Land acquisition process completed or not (if completed mention it in percentage)</p> <p>Also Details for Construction of STRR 948A Phase-2 Ramanagara to Belagondapalli/S.mudagondapalli (Krishnagiri District ,Tamilnadu),Via Bannerghatta National Park,Which Company Tender Taken if Tender Not given what is the Resaon for Delay and Land acquisition process completed or not (if Completed result mention in percentage)</p>	<p>The tender and land acquisition is under process with respect to "Construction of STRR, NH948A, Obalapura (Nelamangala Taluk) to Kunagal (Ramanagara Taluk) from km 0.000 to km 79.000 (Design) Phase -I in Karnataka on HAM [Project Length - 79.000 km]" and "Construction of STRR, NH948A, Kunagal (Ramanagara Taluk) to S. Mudugadapalli (Hosur Taluk)from km 79.000 to km 144.250/144.000 (Design) Phase -II in Karnataka &amp;Tamil Nadu on HAM [Project length -65.250km]".</p>

If you are not satisfied with the information provided, you may go for appeal before the First Appellate Authority within 30 days from the date of receipt of this letter, whose address is given below for your reference.

The Regional Officer,  
Regional Office - Bangalore,  
National Highways Authority of India,  
Sy.No.13, Km 14, Bangalore - Tumkur Road  
NH4, Beside Nagasandra Metro station,  
Bangalore - 560073

Yours sincerely,

*Archana* 25/6

(D.Archana)

GM(T) & Project Director



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण National Highways Authority of India

(सड़क परिवहन और राजमार्ग मंत्रालय)

(Ministry of Road Transport & Highways)

परियोजना कार्यान्वयन इकाई - बेंगलूरु (एक्सप्रेसवे)

Project Implementation Unit - Bengaluru (Expressway)

# 84/11, उत्तरहल्ली मेन रोड, केंगेरी, बेंगलुरु - 560 060.

# 84/11, Uttarahalli Main Road, Kengeri, Bengaluru - 560 060.



NHAI/PIU-BNG(EXP)/RTI-PIO/2025/469

18.06.2025

To

Shri Raja S  
Gopanapalli, Hosur Taluk,  
Krishnagiri District, 635100  
Mobile No: 9952464994

Sub: Reply to the information sought under RTI Act, 2005 - Reg

Ref: Your online RTI application no. NHAIN/R/E/25/03368 dated 28.05.2025 received in this office on 09.06.2025

Sir,

This has reference to your RTI application no. NHAIN/R/E/25/03368 dated 28.05.2025 received in this office on 09.06.2025 wherein certain information sought under RTI Act, 2005.

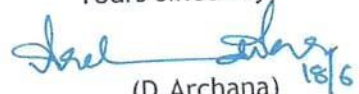
Accordingly, the information pertaining to PIU, Bangalore (Expressway) is given as under:

Sl.No	Information requested	Reply
1	I am requesting for tender taken company details & full work order details (total km, tender release date and project completion deadline date) for Bangalore - hosur satellite outer ring road 948a. Also service road availability or not and land owners will get any benefit for toll free services and land acquisition process completed or not till date.	The information/documents cannot be provided, since the project is under DPR stage. Moreover, as per Hon'ble Madurai Bench of Madras High Court order dated 09.07.2021, passed in W.P(MD) Nos.14645, 15631, 15632 & 15644 of 2016, NHAI should not be providing any information to anyone under RTI Act, till the DPR is finalized and approved by the Central Government.

If you are not satisfied with the information provided, you may go for appeal before the First Appellate Authority within 30 days from the date of receipt of this letter, whose address is given below for your reference.

The Regional Officer,  
Regional Office - Bangalore,  
National Highways Authority of India,  
Sy.No.13, Km 14, Bangalore - Tumkur Road  
NH4, Beside Nagasandra Metro station,  
Bangalore - 560073

Yours sincerely,



(D. Archana)

GM(T) & Project Director



Ruler ✕

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length: 70.00 Meters ▾

Ground Length: 70.00

Heading: 144.17 degrees

Mouse Navigation Save Clear





**THIRU. A.R. RAHUL NADH, I.A.S**  
**MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY-TAMILNADU**  
METROS (CMRL), 9<sup>th</sup> Floor,  
No.327, Anna Salai,  
Nandanam,  
Chennai - 600 035.

**Letter No. SEIAA-TN/F.No.12040/2025 dated: 20.08.2025.**

To

Thiru.S.Raja,  
M/s. Siddeshwara Enterprises,  
Grace Royal Homes,  
Gobanapalli Post & Village,  
Hosur Taluk,  
Krishnagiri District-635110

Sir,

Sub: SEIAA-TN – Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part), Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja - under 1(a) Mining projects of the schedule of the EIA Notification, 2006 as amended – Proposal rejected – Request to reconsider -Regarding.

Ref:

1. Online Proposal No. SIA/TN/MIN/533272/2025 Dated 08.04.2025
2. Application for Terms of Reference Dated: 09.04.2025
3. Minutes of the 564<sup>th</sup> meeting of SEAC held on 13.05.2025
4. Minutes of the 836<sup>th</sup> meeting of SEIAA held on 06.06.2025 & 11.06.2025
5. Minutes of the 583<sup>rd</sup> meeting of SEAC held on 30.06.2025
6. Minutes of the 855<sup>th</sup> meeting of SEIAA held on 18.07.2025

7. Rejection letter issued vide TOR Identification No. TO25B0108TN5400290N, Dated: 24.07.2025.
8. Representation for reconsideration dated. 29.07.2025.
9. Minutes of the 869<sup>th</sup> meeting of SEIAA held on 11.08.2025

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I invite your kind attention to the reference cited above, wherein you have submitted an application seeking Terms of Reference for the Proposed Rough Stone Quarry over an extent of 1.50.0 Ha in S.F. No. 359 (Part), Hosapuram Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by Thiru. S. Raja - under 1(a) Mining projects of the schedule of the EIA Notification, 2006 as amended.

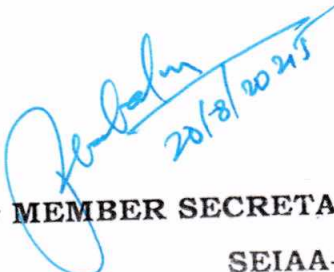
Your proposal was examined by SEAC & SEIAA vide references 3<sup>rd</sup> to 6<sup>th</sup> cited and was rejected for the reasons stated in the rejection letter issued vide ref.7<sup>th</sup> cited.

Subsequently, you have submitted a request to reconsider your proposal, vide ref. 8<sup>th</sup> cited.

The request was placed in the 869<sup>th</sup> Authority meeting held on 11.08.2025.

After detailed discussions the Authority decided to **reject the reconsideration** request for the same reasons quoted earlier.

This is for information.

  
20/8/2025  
For **MEMBER SECRETARY**  
SEIAA-TN  
20-8-25

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No. 42 of 2025 (SZ)**

Thiru. S. Raja,  
S/o. P. Siddappa,  
M/s. Siddeshwara Enterprises,  
Grace Royal Homes,  
No.45/3, Gobanapalli post and village,  
Hosur taluk,  
Krishnagiri District 629 002  
Ph. 90424 04030  
Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**State Level Environment Impact Assessment  
Authority (SEIAA),**

Rep. by its Member Secretary,

**And Another**

**...Respondent**

COUNTER AFFIDAVIT OF 1<sup>st</sup> RESPONDENT

COUNSEL FOR 1<sup>st</sup> RESPONDENTS

S. SAI SATHYAJITH